



2026:AHC:17002

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 42666 of 2025

Shyamnath Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. After some arguments, learned counsel for the petitioner confined his prayer only to decide the application dated 04.07.2025 filed under Section 34 of U.P. Land Revenue Code, 2006.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. Sub-rule (7) of Rules 34 of the U.P. Revenue Code Rules, 2016,

"(7). The Tahsildar shall make an endeavor to decide the undisputed case of mutation within the period of 45 days from the date of the registration of the case and the disputed case of mutation within the period of 90 days and if the proceeding is not concluded within such period the reason for the same shall be recorded.

4. In the teeth of the said provision and also in the light of the submissions made by the learned Advocates appearing for the parties, a direction is being issued to the authorities to take up the said application and dispose of the same on its own merits strictly in accordance with law most expeditiously and preferably within a period of three months but without granting unnecessary adjournment unless there is no legal impediment.

5. With the aforesaid observations, the writ petition is disposed of.

6. It is made clear that this Court has not expressed any opinion on the merits of the rival submissions.

7. After the aforesaid order was passed, it is informed by Sri P.C Pandey, learned counsel for the private parties that by way of concealment, the order has been obtained from this Court.

8. In this view of the matter, direction given by this Court in paragraph 4 of this order shall kept in abeyance till the next date of listing.

9. Put up as fresh on 04.02.2026 showing the name of Sri P.C. Pandey, Advocate having Advocate Roll No.A/P 0524/2012.

(Prakash Padia,J.)

January 22, 2026

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